

**PROSPECTS OF FOREIGN INVESTMENT IN INDIA**

3979. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Minister of State for Finance paid a visit to Washington in the last week of September this year to seek additional foreign investment in India;

(b) whether concern was expressed by the businessmen at the Government's decision to upgrade India's diplomatic representation in Hanoi so that India was moving closer to Vietcong : if so, what was his reaction to remove any such apprehensions; and

(c) the outcome of his visit by way of securing additional foreign aid and foreign investment in India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) On my way to attend the meeting of the Commonwealth Finance Ministers on the 25th and 26th September, 1969, in Barbados, I visited Washington where I discussed matters of mutual interest with the President of the World Bank, the Managing Director of the International Monetary Fund and representatives of the U.S. Government. The visit was not intended for seeking additional aid or foreign investment.

(b) No, Sir.

(c) Does not arise.

**JUDGES' ACCOUNTS IN FOREIGN COUNTRIES**

3984. SHRI S. N. MISRA : Will the Minister of FINANCE be pleased to state :

(a) how many Judges of the High Courts in India have deposits in their personal name or in the name of their wives or sons outside India;

(b) whether they have all disclosed the amounts of their deposits and details as required under the Foreign Exchange Regulations Act;

(c) whether Government contemplate to take any action that such deposits may be recalled to India;

(d) whether any steps have been taken to ascertain from the Judges about their deposits outside India; and

(e) whether any case of deposit has been investigated in respect of the deposits outside India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). Data relating to accounts abroad is not maintained on the basis of such classifications. However, if information about a particular individual is required, it can be supplied.

(c) and (d). No, Sir. Normal legal provisions relating to operation and maintenance of accounts abroad apply to High Court Judges also.

(e) No, Sir.

**PAYMENTS MADE TO THE ARCHITECTS IN THE DEPARTMENT OF WORKS, HOUSING AND URBAN DEVELOPMENT**

3985. SHRI S. N. MISRA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the usual percentage given by the Ministry to an experienced and qualified Architect for the execution of his work;

(b) whether this percentage included the supervision charges also; and

(c) the approximate total amount paid to all the Architects of his Ministry in this financial year so far ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) In this Ministry payment to Architects is not made on percentage basis. A separate Architect Wing is functioning in the C.P.W.D. The officers of this Wing are employed on monthly salaries against sanctioned posts and they look after the Architectural part